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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 258 of 1996.

Between

Dated: 23.2.1996.

1. B.Venkata Reddy.

2. T.S.Chakravarthy.

Applicants

And

1. Union of India, rep. by its, Chief General Manager, Telecom, A.P.Circle, Hyderabad.

2. The General Manager, Telecom District, Visakhapatnam.

3. The Telecom District Manager, Visakhapatnam.

4. The Divisional Engineer, Telecom, Visakhapatnam.

5. The Sub Divisional Officer, Telecom, Chodavaram.

...

Respondents

Counsel for the Applicants : Sri. V.S.Sastri

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

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O.A.No.258/96

Date of Order: 23.2.96

J U D G E M E N T

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * *

This OA is filed by 2 applicants, first applicant is Sri B.Venkat Reddy and the second applicant is Sri T.S.Chakravarthy. The impugned order No.A-20/95-96/6 and memo No.A-20/95-96 were issued on 23.1.96 giving a months notice for retrenchment as it is alleged that the details for the period served by them during the period 1.2.84 to 31.12.85 is found to be in-genuine. This OA is filed impugning the notices for retrenching them after a month. The applicants also pray for a consequential direction for continuing them as casual mazdoor and to grant temporary status and other consequential benefits.

2. The learned standing counsel submitted that Sri B.Venkat Reddy had worked for 636 days under Sri Atchanna S.I. (Phones) Narsipatnam for the period from 1.2.82 to 1.12.85. This has been certified by the Sub-Divisional Officer, Telecom Narsipatnam. Similarly in the case of Sri T.S.Chakravarthy the second applicant he has worked for 356 days from 1.12.84 to 3.11.85 under Venkata Rao, L.I.T., Narsipatnam and Sri P. Joga Rao, S.I.P., Narsipatnam as per Annexure A-6. Hence the learned counsel for the applicant submitted that both the applicants had worked in the Sub-Divisional Office quoted above during the period 1.2.84 to 30.11.85 and hence there can be no doubt about the working during the said period. Hence the issue of retrenchment letter as per A-1 and A-2 is irregular and has to be withdrawn.

.. 8.4 :

Copy to: -

1. Chief, General Manager, Telecom, Union of India, A.P.Circle, Hyd.
2. The General Manager, Telecom, District, Visakhapatnam.
3. The Telecom, District, Manager, Visakhapatnam.
4. The Divisional Engineer, Telecom, Visakhapatnam.
5. The Sub-Divisional Officer, Telecom, Ghodavaram.
6. One copy to Sri. V.S.Sastry, advocate, CAT, Hyd.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

1. The 10th of November 1978

2. 10th November 1978

3. 10th November 1978

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...3...

3. The retrenchment letter giving a months notice is given to both the applicants only because of the fact that their working during the period 1.2.84 to 31.11.85 is doubted and when the applicant has produced a record showing the working during the period in question certified by the S.D.O., Narsipatnam it is necessary that the retrenchment order can be given effect only after checking the details given by the applicants and if those details are found to be incorrect then the respondents are at liberty to enforce the retrenchment order.

4. In view of the above the following direction is given R5 should check the details given by the applicants in regard to their working during the period 1.2.84 to 31.12.85 and if it is found to be ingenuine the retrenchment order can be enforced.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R.RANGARAJAN)
Member (Admn.)

Dated: 23rd February, 1996

(Dictated in Open Court)

sd


Addl.
D.Y. Registrar (3)

Contra

29/3/96

OA-258796

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Ranga Rao

HON'BLE SHRI A. B. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 23/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

O.A. NO.

258796

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS *after*

DISMISSED

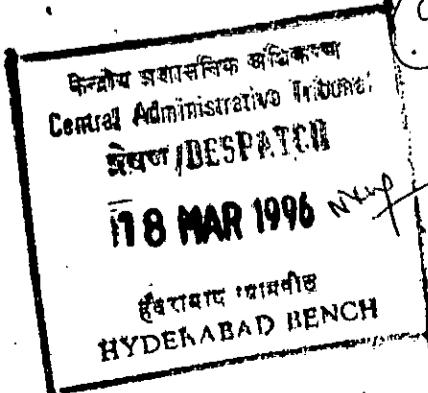
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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